

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAVA BHARAT PRESS (BHOPAL) PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NAVA BHARAT PRESS (BHOPAL) PVT. LTD.
2.	Date of incorporation of corporate debtor	27.12.1982
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22120MH1982PTC028978
5.	Address of the registered office and principal office (if any) of corporate debtor	Nava Bharat Bhawan, Cotton Market, NAGPUR-18 Maharashtra INDIA
6.	Insolvency commencement date in respect of corporate debtor	16.12.2019 (Order uploaded on 31.12.2019)
7.	Estimated date of closure of insolvency resolution process	28.06.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: AMRESH SHUKLA Registration No.:IBBI/IPA-001/IP-P00120/2017-18/10255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-M.P. 462011. e-mail id: insolvencyprofessionalsindia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-M.P. 462011. e-mail id: cirp.navbharat@gmail.com
11.	Last date for submission of claims	14.01.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2.N.A. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: link:http://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NAVA BHARAT PRESS (BHOPAL) PVT. LTD. on 16.12.2019.

The creditors of NAVA BHARAT PRESS (BHOPAL) PVT. LTD., are hereby called upon to submit their claims with proof on or before 14.01.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional	:	Amresh Shukla
Date	:	03.01.2020
Place	:	Bhopal